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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH :: AT NEW DELHI**

**Original Application No. 44/2025/EZ
(earlier Original Application No. 1271/2024/PB)**

Shri Khroo L. Pariat

..... Petitioner

-Vs-

State of Meghalaya and Others.

..... Respondents

COURT FEES

Response Affidavit



Dated,

20th August, 2025

Filed By


(Advocate)



**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH :: AT NEW DELHI**

**Original Application No. 44/2025/EZ
(earlier Original Application No. 1271/2024/PB)**

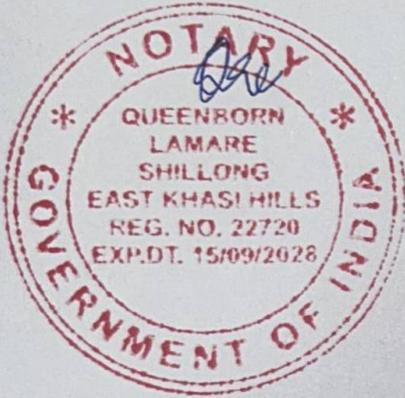
Shri Khroo L. Pariat

..... Petitioner

-Vs-

State of Meghalaya and Others.

..... Respondents



IN THE MATTER OF:

A Response Affidavit filed for and on behalf of Respondent No 9, viz, M/s Dhar Construction Company;

RESPONSE AFFIDAVIT

I, **Shri Manhimaai Lamare**, aged about 30 years, son of Smti M. Lamare, R/o Nongrim Hills, Shillong, East Khasi Hills district, Meghalaya, do hereby solemnly affirm and declare as follows:-



1. That I am the Authorized Signatory of M/s Dhar Construction Company, who is impleaded as Respondent No 9 in the instant case. I am conversant with the fact and circumstances of the case and I am duly authorised and competent to file the instant Affidavit for and on behalf of the Respondent No. 9 (hereinafter referred to as "the Answering Respondent").
2. That the Answering Respondent begs to state and/or submit, as follows:

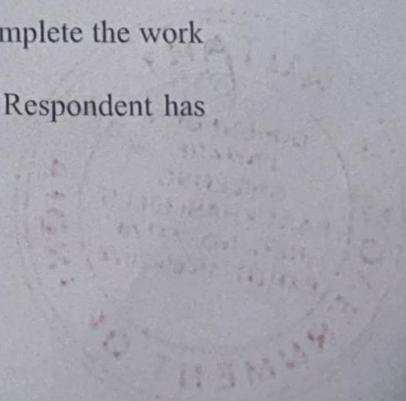
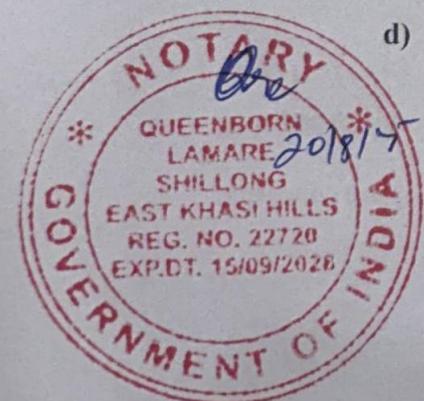
SL / Instrument No 48
Date 20 - 08 - 2025

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- a) That at the very outset, it is humbly submitted that the Answering Respondent, at no point of time, have caused any such intentional act and/or omission which was resulted in pollution of the Myntdu river or otherwise, whereas in fact, the Answering Respondent has always adhered to and complied with the applicable rules, regulations and provisions in such regard.
- b) That the road widening project in question was originally given to M/s Kampung Kamyer Trading Company, who had subsequently abandoned the work and as such, upon termination, the said work was awarded to the Answering Respondent. Pertinently, the Answering Respondent started the work(s) from 16-01-2023, and the same has been duly completed in April, 2025.

(Copy of the Joint Memorandum along with Notice to Proceed with the Work dated 16-01-2023 is enclosed herewith and marked as Annexure 1 in series)

- c) That it is to mention that the previous contractor, i.e., M/s Kampung Kamyer Trading Company, during the subsistence of its contract, had resorted to dumping of soil, stones, etc., which led to pollution of the Myntdu river and its adjoining areas, paddy fields, etc., and for which, the Answering Respondent is not responsible/ liable.
- d) That however, in good faith and with the objective to complete the work while preserving the environment et al, the Answering Respondent has taken all necessary steps in such regard.



- e) That the Answering Respondent has not dumped any soil, stones, earth cuttings, etc., down the valley leading to Myntdu river, and in fact, all the soil, stones, etc., of the Answering Respondent have been dumped in the designated zone/ site(s) from time to time after having obtained necessary permissions, NOCs, etc.
- f) That the Answering Respondent, with the objective to prevent runoffs into the river, has also constructed temporary sandbag walls in various locations so as to prevent the debris from flowing downhill into the river.
- g) That the Answering Respondent has not caused any intentional damage to the surrounding areas and/or paddy fields and/or agricultural lands of any person(s) whatsoever. However, the Answering Respondent has duly paid the affected landowners/ farmers, etc., adequate compensation through the State Government, which has been duly received and acknowledged by the concerned persons without any protest vide Letter dated 01-11-2024.

(Copy of the Letter dated 01-11-2024 is enclosed herewith and marked as Annexure 2)

- h) That the concerned authorities have also conducted the water testing of the Myntdu river, and upon examination/ analysis, the same was found to be well within the specified parameters.

i) That vide Letter(s) dated 23-05-2024 and 29-05-2024, the Answering Respondent had duly intimated, along with photographs, to the concerned

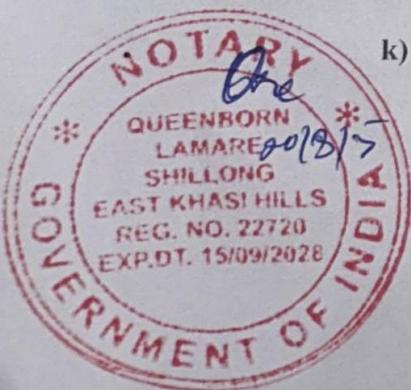


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authority of the State PWD (Roads) Department, inter alia, that all the excavated earth cuttings, etc., have been dumped at the designated dumping areas, and that most of the excavated earth has been used for backfilling of the retaining walls, etc. The said earth cutting/ excavation works have been carried out as per the approved Plan and Profile, however unfortunately, due to heavy rainfall and landslides, some debris had washed downhill, which is not at all intentional on part of the Answering Respondent. Further, to prevent such runoffs, the Answering Respondent had constructed several temporary sandbag walls in the vulnerable locations.

(Copy of the Letter(s) dated 23-05-2024 and 29-05-2024 are enclosed herewith and marked as Annexure 3 and 4)

- j) That on 28-05-2024, a meeting was held with the representatives of the Answering Respondent, PWD officials, other stakeholders etc., and in the said meeting, the Answering Respondent was directed to (1) remove the debris in Liar Pam Kam, Liar Sait Kari and Treiongraiang, (2) to remove the debris from the tributary in Liar Pam Kam, and (3) to remove the earth and spoils from the river bank of Myntdu river. Accordingly, the same have been duly done/ complied with by the Answering Respondent to the fullest satisfaction of the concerned authority(s).
- k) That vide Letter dated 24-06-2024, the Answering Respondent had duly intimated the Chairman, MSPCB, that it had duly complied with the



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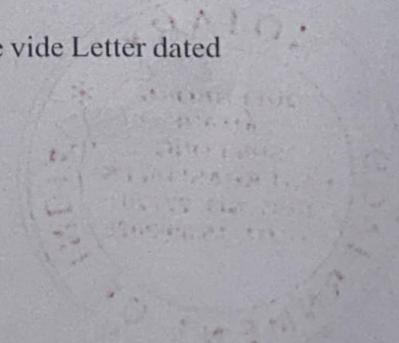
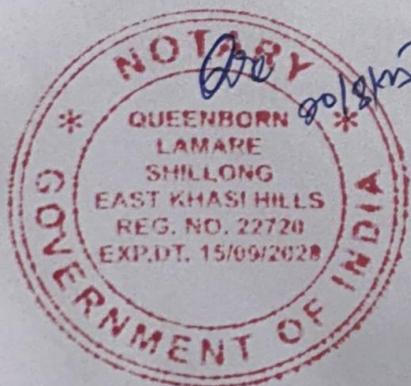
directions given by the said Board, and it was duly informed that several additional sandbag walls have been installed by the Answering Respondent at its own cost, that necessary steps for removal of the dumped earth cuttings have been taken, that the soil, etc., are being dumped in the designated areas, and that there is no direct dumping of earth, soil, etc., into the river by the Answering Respondent whatsoever.

(Copy of the Letter dated 24-06-2024 is enclosed herewith and marked as Annexure 5)

- l) That vide Letter dated 04-07-2024 issued by the Executive Engineer PWD (Roads), to the Answering Respondent, the Answering Respondent was directed to take immediate action and ensure compliance to the directives issued by the MSPCB, and accordingly, necessary action was taken by the Answering Respondent, and the same was duly intimated vide Letter dated 02-08-2024.

(Copy of the Letter dated 04-07-2024 and Letter dated 02-08-2024 are enclosed herewith and marked as Annexure 6 and 7)

- m) That it would also be prudent to mention that a report dated 28-10-2024 was also submitted before the Hon'ble High Court of Meghalaya in PIL No. 6 of 2024, and accordingly, in compliance to the recommendations/preventive measures as mentioned therein, the Answering Respondent had duly complied with the same and intimated the same vide Letter dated 26-11-2024.



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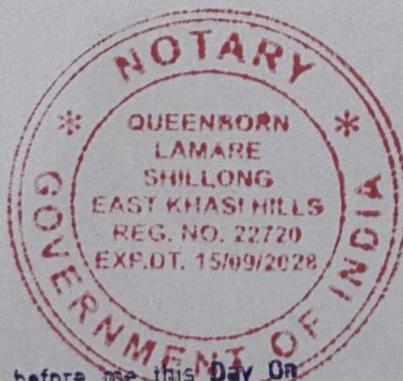
(Copy of the Letter dated 26-11-2024 is enclosed herewith and marked as Annexure 8)

- n) That the Answering Respondent has the highest regards to the environmental concerns, importance of proper waste disposal, waste management, sanitation, and its impact on the environment, water quality, etc., and shall ensure compliance to the applicable rules, guidelines, etc., in such regard, so as to ensure that there is no pollution of the Myntdu river and/or damage to the surrounding areas, river bed, etc., on part of the Answering Respondent in any way whatsoever.
3. That the Answering Respondent craves leave of this Hon'ble Tribunal to rely upon and/or urge additional grounds, materials, documents, etc., if any, which may be necessary at the time of hearing of this instant matter.
4. That the statements made in paragraphs 1, 2 and 3 hereinabove are true to my knowledge, belief and information and also borne out of matters of record, and include my submission before this Hon'ble Tribunal.

And I hereby sign this Affidavit on this 20th day of August, 2025 at Shillong.

Identified By:


(Advocate)




DEPONENT



Solemnly Affirmed before me this Day On
20/8/25 The deponent is identified
by Miss. S. Bhae
I Certify that the contents of the Affidavit
are read over and Explained to the Deponent
who verified the same before me.


Queenborn Lamare
NOTARY
East Khasi Hills District
Reg. No. 22720

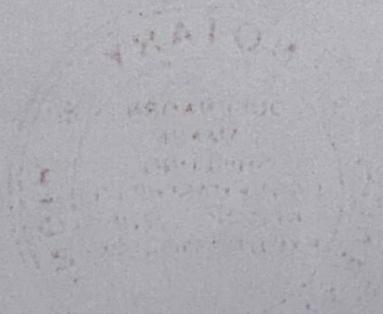
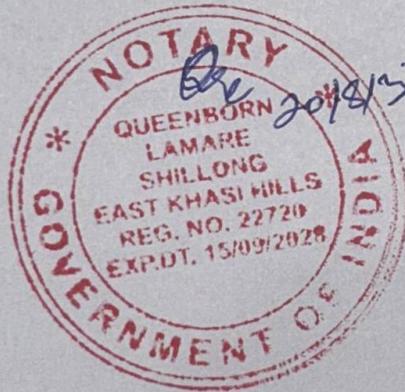
VERIFICATION

Verified at Shillong on this 20th day of August, 2025 that the contents of the above affidavit are correct and true to the best of my knowledge, belief and nothing has been concealed there from.

Identified By:

(Advocate)

DEPONENT



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(9)

ANNEXURE I IN SERIES

Annexure-I

JOINT MEMORANDUM

Name of the Project : Construction of Jowai By-Pass with paved shoulder connecting NH-40E at Km 214.00 and NH-44 at Km 58.210 including construction of Bridges (Total Length = 5.440 Km) in the State of Meghalaya.
Job No. 44E/MG/2020-21/165

Name of Authority : Meghalaya Public Works Department (National Highway)

Name of Contractor : Dhar Construction Company

Date of Joint Survey of Site : 14.01.2023

JOINT SITE INSPECTION REPORT

The Memorandum of Joint Inventory is signed between Meghalaya Public Works Department, National Highways, a Meghalaya State Government Department referred to as "Authority" and Dhar Construction Company referred to as "Contractor" duly fulfilling clause 8.2 (i) of the Contract Agreement for the said Project.

The Joint Inspection was done on 14.01.2023 and during the Joint Inspection of the site for "Construction of Jowai By-Pass with paved shoulder connecting NH-40E at Km 214.00 and NH-44 at Km 58.210 including construction of Bridges (Total Length = 5.440 Km)", the following provision as per the estimate was informed and shown to the Contractor site:

- A) Earthwork in excavation for cutting and Earthwork in filling.
- B) Construction of Bridge No. 1/1 at Ch. 316.00m with a span of 10.00m.
- C) Construction of Bridge No. 1/2 at Ch. 575.00m with a span of 18.75m.
- D) Construction of Bridge No. 1/3 at Ch. 816.00m with a span of 52.50m.
- E) Construction of Open Pucca Side Drain at Ch. 0.00 – 275.00m L/S, Ch. 375.00 – 600.00m L/S, Ch. 950.00 – 1000.00m L/S, Ch. 1000.00 – 1025.00m L/S, Ch. 1040.00 – 1200.00m L/S, Ch. 1215.00 – 1315.00m L/S, Ch. 1320.00 – 1475.00m L/S, Ch. 1490.00 – 1642.00m L/S, Ch. 1660.00 – 1765.00m L/S, Ch. 1780.000 – 1845.00m L/S, Ch. 1860.00 – 1950.00m L/s, Ch. 1960.00 – 2000.00m L/S, Ch. 2000.00 – 2010.00m L/s, 2025.00 – 2075.00m L/S, Ch. 2115.00 – 2185.00m L/s, Ch. 2195.00 – 2285.00m L/S, Ch. 2305.00 – 2360.00m L/S, Ch. 2370.00 – 2425.00m L/S, Ch. 2435.00 – 2505.00m L/S, Ch. 2520.00 – 2595.00m L/S, Ch. 2615.00 – 2675.00m L/S, Ch. 2690.00 – 2795.00m L/S, Ch. 2810.00 – 2900.00m L/S, Ch. 2950.00 – 3000.00m L/S, Ch. 3000.00 – 3025.00m L/S, Ch. 3095.00 – 3128.00m L/S, Ch. 3140.00 – 3235.00m L/S, Ch. 3250.00 – 3315.00m L/S, Ch. 3328.00 – 3410.00m L/S, Ch. 3425.00 – 3490.00m L/S, Ch. 3500.00 – 3600.00m L/S, Ch. 3612.00 – 3680.00m R/S, Ch. 3695.00 – 3790.00m R/S, Ch. 3805.00 – 3910.00m R/S, Ch. 3925.00 – 4000.00m R/S, Ch. 4135.00 – 4195.00m L/S, Ch. 4210.00 – 4343.00m L/S, Ch. 4210.00 – 4343.00m R/S, Ch. 4360.00 – 4525.00m R/S, Ch. 4540.00 – 4650.00m R/S, Ch. 4540.00 – 4650.00m L/S, Ch. 4665.00 – 4765.00m L/S, Ch. 4775.00 – 4895.00m L/S, Ch. 4905.00 – 4955.00m L/S, Ch. 4965.00 – 5000.00m L/S, Ch. 5000.00 – 5035.00m L/S, Ch. 5050.00 – 5170.00m L/S, Ch. 5190.00 – 5235.15m L/S & Ch. 5190.00 – 5235.15m R/S.

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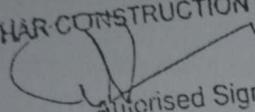
- F) Construction of Retaining Walls at Ch. 125.00 – 200.00m R/S, Ch. 200.00 – 275.00m R/S, Ch. 200.00 – 275.00m L/S, Ch. 275.00 – 400.00m R/S, 600.00 – 800.00m R/S, Ch. 1000.00 – 1050.00m R/S, Ch. 1225.00 – 1325.00m R/S, Ch. 1375.00 – 1400.00m R/S, Ch. 1710.00 – 1915.00m R/S, Ch. 2075.00 – 2100.00m R/S, Ch. 2175.00 – 2200.00 R/S, Ch. 2330.00 – 2470.00m R/S, Ch. 2545.00 – 2715.00m R/S, Ch. 2850.00 – 2875.00m R/S, Ch. 3000.00 – 3185.00m R/S, Ch. 3335.00 – 3385.00m R/S, Ch. 3465.00 – 3505.00m R/S, Ch. 3575.00 – 3625.00m R/S, Ch. 3575.00 – 3625.00m L/S, Ch. 3625.00 – 3715.00m L/S, Ch. 3980.00 – 4000.00m R/S, Ch. 4000.00 – 4030.00m L/S, Ch. 4095.00 – 4145.00m R/S, Ch. 4245.00 – 4270.00m R/S, Ch. 4395.00 – 4430.00m R/S, Ch. 4455.00 – 4575.00m L/S, Ch. 4695.00 – 4925.00m R/S, Ch. 4925.00 – 5000.00m R/S, Ch. 4925.00 – 5000.00m L/S & Ch. 5100.00 – 5195.00m L/S.
- G) Construction of R.C.C Box Culverts at Ch. 109.00m, 225.00m, 514.00m, 620.00m, 781.00m, 961.00m, 1032.00m, 1209.00m, 1313.00m, 1482.00m, 1652.00m, 1670.00m, 1854.00m, 1956.00m, 2016.00m, 2104.00m, 2190.00m, 2295.00m, 2366.00m, 2431.00m, 2513.00m, 2605.00m, 2683.00m, 2803.00m, 3032.00m, 3321.00m, 3605.00m, 3799.00m, 3917.00m, 4202.00m, 4351.00m, 4532.00m, 4657.00m, 4770.00m, 4900.00m, 4960.00m, 5040.00m & 5180.00m.
- H) Construction of Pavement with 200mm thick Cement Treated Sub-Base (CTSB), 140mm thick Cement Treated Base (CTB), 60mm thick Dense Graded Bituminous Macadam (DGBM) & 40mm thick Bituminous Concrete (BC) after over laying of Dense Graded Bituminous Macadam.
- I) Construction of Paved Shoulder with 200mm thick Cement Treated Sub-Base (CTSB), 140mm thick Cement Treated Base (CTB), 60mm thick Dense Graded Bituminous Macadam (DGBM) & 40mm thick Bituminous Concrete (BC) after over laying of Dense Graded Bituminous Macadam.
- J) Providing Road Marking (Centre Line & Edge Line marking) with Hot Applied Thermoplastic Compound with Reflectoring Glass Beads on Bituminous Surface.
- K) Providing Road Delineators at selected stretches.
- L) Providing Kilo Metre Stone and Hectometre Stone.
- M) Providing Retro -reflectORIZED Traffic Signs & Direction and Place Identification Signs more than 0.9 sqm Size Board.
- N) Providing Cat's Eye.
- O) Providing and Erecting "W – Metal Beam Crash Barrier" at selected stretches.
- J) The land is as per Annexure-I of "Schedule-A"
- K) Appointed date is given as per Annexure-II (enclosed) of "Schedule A" and Right of Way as per article 8. Contractor can proceed with the work as per availability of existing ROW after issuing of Appointed Date by Authority.

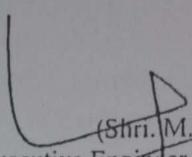
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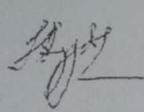
L). Pre-construction work can be resumed by the contractor as per the direction of the Authority which will be enable main construction works of the project immediately after signing of the Agreement and main construction work shall start only after appointed date. Period of the project as per Clause 9.6 of the contract Agreement shall start from the Appointed Date.

M). The appointed date has been fixed for the 16th January 2023.

FOR DHAR CONSTRUCTION COMPANY


Authorised Signatory
Dhar Construction Company
Contractor, Demseiniong, Maccabe Road
Shillong- 793011, Meghalaya


(Shri. M. Tang)
Executive Engineer, P.W.D(Roads)
Jowai Central Division, Jowai


Superintending Engineer PWD Roads
National Highway Circle
Jowai

GOVERNMENT OF MEGHALAYA
OFFICE OF THE CHIEF ENGINEER P.W.D (ROADS)
NATIONAL HIGHWAY: MEGHALAYA, SHILLONG

No.PW/CE/NH/24/2013/ Pt/17

Dated Shillong the 16th January/2023

NOTICE TO PROCEED WITH THE WORK

To
Dhar Construction Company
Demseiniong, Maccabe Road, Shillong -793011 ,
Meghalaya
dharconstruction72@gmail.com

Sub: "Estimates for Construction of Jowai-Bypass with paved shoulder connecting NH-40E at Km 214.00 and NH 44 at Km 58.210 including construction of bridges (Total Length = 5.915 Km) in the State of Meghalaya" Job No.44E/MG/2020-21/165

Ref: Letter of Acceptance No. PW/CE/NH/24/2013/Pt/4 Dt. 09.12.2022

Time of completion: 18 (Eighteen) Months

Dear Sir,

Consequent upon signing of the Contract Agreement and Receipt of the Performance Security, the Appointed Date for the above-mentioned work is hereby fixed as **16.01.2023**.

You are therefore requested to start the work as Schedules appended in the Contract Agreement.

This is for your kind information and necessary action.

Yours faithfully

(G.K. Marak)
Chief Engineer, (NH), P.W.D. (Rds)
Meghalaya, Shillong

Dated Shillong the 16th January/2023

Memo No. PW/CE/NH/24/2013/ Pt/17-A

Copy to:

1. The Regional Officer, Ministry of Surface Road Transport and Highways, Rajgarh Road, Guwahati 781003 for information.
2. The Regional Pay & Account Officer (NH), Ministry of Surface Road Transport and Highways, Hrishikedhayan, Hriday Ranjan, 6th Bye-lane(W), R. G. Baruah Road, Guwahati-781003 for information.
3. The Superintending Engineer, P.W.D. (Roads), NH Circle, Shillong (Authority Engineer) for information and necessary action. *He is requested to ensure completion of the work within stipulated time of completion.*
4. The Executive Engineer, P.W.D. (Roads), Jowai Central Division, Jowai for information and necessary action. *He is requested to ensure completion of the work within stipulated time of completion.*

DHAR CONSTRUCTION COMPANY

Authorised Signatory

(G.K. Marak)
Chief Engineer, (NH), P.W.D. (Rds)
Meghalaya, Shillong

**KA JING AI JINGIARAP IA KI TRAI LYNGKHA (PYNTHOR NEIN) NA KA JING
PYNJULOR KA MARIANG**

Mynta ka sngi, ka 1st November 2024, ka M/s Dhar Construction company ka la wan ban ai jingiarap ia ki trai lyngkha jong ka (Pynthor Nein) na ka jing pynjulor jong ka mariang mynta u snem.

Ha kane ka jing ia kynduh lang, ki trai lyngkha ki la buh ruh katto katne ki jing kyrpad ha kaba u Executive Engineer P.W.D (Roads), Jowai Central Division, Jowai u la mynjur.

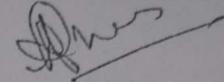
1. Ki trai lyngkha ki la kyrpad ia ka PWD ban pynkhuid ia ki lyngkha jong ki ba la tap da ki maw bad ki shyiap kiba sahteng kiba mih naka jing pyntrei ia u surok Jowai By-Pass na Tre-iongriang sha Khliehtyrshi. Dei ban pyntrei ruh kat kum ka jing peit jong ki trai lyngkha bad ki nongrep ha ka rukom kaba biang.
2. La kyrpad ruh ba lada jia ba wan biang u slap ban pyndap ia ka liar Pamkam kaba la dep pynkhuid, ka Office ka hap ban pynkhuid biang.
3. Ia ki nala bad ki ban kiba sahteng ba ia id lynti ka um sha hali dei ban pynkhuid
4. Ki trai lyngkha ki la kyrpad ruh ia ka Office ba kan sngewbha ban lehbha ia kine ki phang kiba la kdew haneng.

Ha kane ka jingialang ai jingiarap jong ka M/s Dhar Construction Company mynta ka sngi, la ia don lang ruh U H. Nengnong, Executive Engineer P.W.D (Roads), Jowai Central Division, Jowai, O. Thubru, Assistant Executive Engineer P.W.D (Roads), National Highway Sub-Division, Jowai bad S. Challam, Junior Engineer P.W.D (Roads), National Highway Sub-Division, Jowai.

Ki nongioh jingiarap mynta ka sngi naka M/s Dhar Construction Company ki long kumne harum:-

Sl. No	Kyrteng ki nongioh jingiarap	Amount (₹.)	Signature
1.	Smt. Mati Pakyutsin	30,000.00	<i>Mati</i>
2.	Smt. Rina Challam	30,000.00	<i>R. Shalle</i>
3.	Smt. Lamsah Challam	30,000.00	<i>S. Challam</i>
4.	(L) Smt. Bibian Pakyutsin	10,000.00	<i>Mati</i>
5.	Smt. Riya Rymbai	30,000.00	<i>R. Rymbai</i>
6.	Smt. Iris Challam	10,000.00	<i>Iris Challam</i>
7.	Smt. Laso Dkhar	30,000.00	<i>L. Dkhar</i>

8	Smt. Husebik Khyriem	30,000.00	H. Khyriem
9.	Smt. Original Pakyutain	10,000.00	Pakyutain
10.			
11.			



Site Manager
M/s Dhar Construction Company

Received

by. Dy. 1/11/2024.

Shri. Kamran Pakyutain
Acting President.

Tore Wali Bad ki Nonrep.

(15)

Typed copy

ASSISTANCE TO LANDOWNERS (PYNTHOR NEIN) DUE TO NATURAL DISASTER

Today, November 1, 2024, M/s Dhar Construction Company has come to provide assistance to the landowners of Pynthor Nein for the natural disaster this year.

In this meeting, the landowners also submitted some requests which the Executive Engineer P.W.D (Roads), Jowai Central Division, Jowai, has approved.

1. The landowners requested the PWD to clear their lands that have been covered by stones and debris left over from the construction of the Jowai By-Pass road from Tre-longriang to Khliehtyrshi. This work should also be done according to the inspection of the landowners and farmers in a proper manner.
2. It was also requested that if rain comes again and fills the Pamkam pond that was cleared, the Office should clear it again.
3. The drains and banks that are left over and through which water flows to the paddy fields should be cleared.
4. The landowners also requested the Office to kindly do good regarding these matters mentioned above.

In this assistance meeting of M/s Dhar Construction Company today, U H. Nengnong, Executive Engineer P.W.D (Roads), Jowai Central Division, Jowai, O. Thubru, Assistant Executive Engineer P.W.D (Roads), National Highway Sub-Division, Jowai and S. Challam, Junior Engineer P.W.D (Roads), National Highway Sub-Division, Jowai, were also present.

The beneficiaries of assistance today from M/s Dhar Construction Company are as follows:-

Sl. No	Name of Beneficiary	Amount (₹)	Signature
1.	Smt. Moti Pakyntein	30,000,00	Sd/-
2.	Smt. Rina Challam	30,000,00	Sd/-
3.	Smt.LamsahChallam	30,000,00	Sd/-

4.	(L.)Bibian Pakyntein	10,000,00	Sd/-
5.	Smti Riya Rymbai	30,000,00	Sd/-
6.	Smti. Iris Challam	10,000,00	Sd/-
7.	Smti. Laso Dkhar	30,000,00	Sd/-
8.	Smti.Hunbih Khyriem	30,000,00	Sd/-
9.	Smti. Original Pakyntein	10,000,00	Sd/-
10.			
11.			

Sd/-
Site Manager
M/S Dhar Construction Company

Received By
Sd/- 1/11/2024
Shri. Kamniwan Pakyntein
Acting President
Owner of the paddy field and the farmer

17

ANNEXURE 3.

**DHAR CONSTRUCTION
COMPANY**

DEMSEINIONG, MACCABE ROAD,
SHILLONG-793011, MEGHALAYA
Cont No+91 7005161432
Email:- dccshg2@gmail.com

DCC/SHG/J165/ 2022-23/098**Date: 23.05.2024**

To
**The Executive Engineer P.W.D (Roads),
Jowai Central Division, Jowai
Jowai - 793150**

Subject: "Construction of Jowai-Bypass with paved shoulder connecting NH-40E at Km 214.00 and NH 44 at Km 58.210 including construction of bridges in the State of Meghalaya" Job No.44E/MG/2020-21/165.
Reg - Dumping of Soil.

Ref: - (i) EE(C)/TB/EST/Pt-II/190/2022/1504; Date: 14.05.2024

Respected Sir,

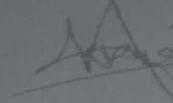
With reference to your above letter vide Ref (i), here are the following compliances for your ready reference:

1. It is to informed you that all of the excavated earth along the project alignment has been dumped at designated dumping areas. Unfortunately, with the early arrival of monsoon, some of the excavated earth is washed away downhill by the heavy downpour of rain mostly due to the frequent occurrence of landslides which is unavoidable during this construction stage. Also, it is to mention that most of the excavated earth has been used for backfilling of Retaining Walls at Chainages 0+090, 1+200, 1+350, 1+420, 1+600, 1+700, 1+950, 2+150, 2+200, 2+400, 2+600, 3+800, 3+950, 4+050, 4+100, 4+150, 4+300, 4+420, 4+500 and 4+700. Photos of the same are also enclosed herewith.
2. In order to prevent sliding of loose excavated earth downhill, the EPC Contractor had taken the initiative of providing sand bags at few stretches. This has been carried out before the occurrence of rainfall and some photos of the same are attached herewith for your ready reference.
3. The EPC Contractor has carried out the excavation of earthwork as per the approved Plan and Profile in which the cross profile and level of the road is maintained as per approval.
4. It is also to mention that the EPC Contractor is trying his best to speed up with the progress of work. Most of the structural works such as box culverts, retaining walls, etc. have been completed and the others such as bridges are also in good progress. Due to the early onset of monsoon in the State of Meghalaya especially at the project site, most of works have to be halted which is greatly hampering the smooth progress of work. Also, the pending decision for approval of the proposed COS has halted the EPC Contractor to further carry out work at the said stretches. It is also to remind you that the handing over of land from Ch. 5+055 Km to Ch. 5+440 Km is still pending from the Authority's end. As such, the EPC Contractor is also not able to carry out work at this said location. Therefore, it is kindly requested to please look and solve these pending matters at the earliest such that the project can be executed smoothly without any major hindrances.

Thanking you and assuring you of our very best services and cooperation at all times.

Yours faithfully,

For Dhar Construction Company



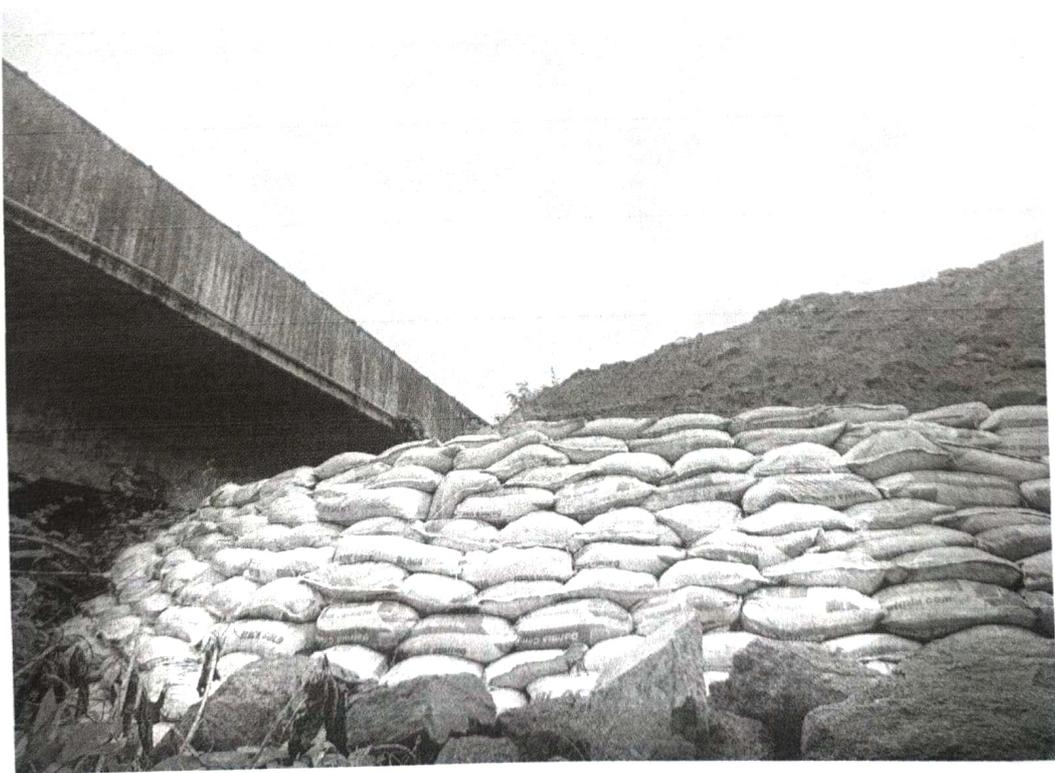
Authorised Signatory

Copy to:

1. The Chief Engineer (NH), P.W.D(Roads), Meghalaya Shillong for information please.
2. The Superintending Engineer, P.W.D(Roads), NH Circle Shillong for information please.

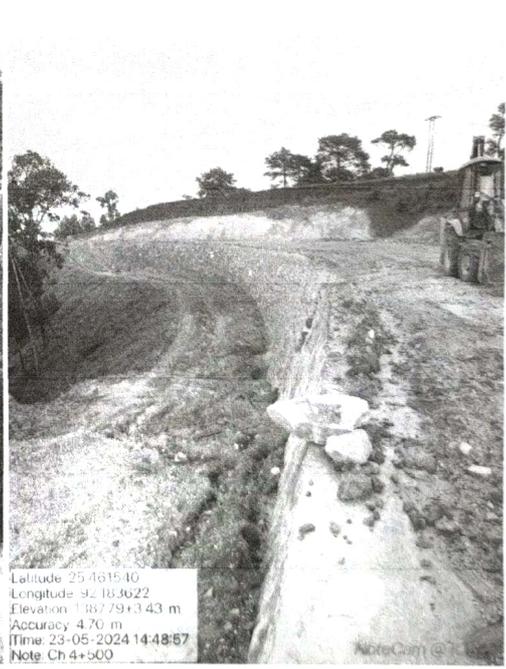
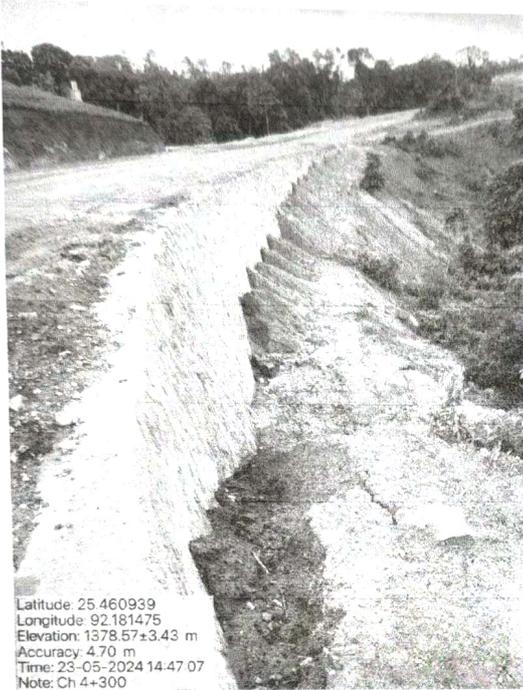
19

SITE PHOTOGRAPHS





21



**DHAR CONSTRUCTION
COMPANY**

DEMSEINIONG, MACCABE ROAD,
SHILLONG-793011, MEGHALAYA
Cont No+91 7005161432
Email:- dccshg2@gmail.com

DCC/SHG/J165/ 2022-23/101**Date: 29.05.2024**

To
**The Executive Engineer P.W.D (Roads),
Jowai Central Division, Jowai
Jowai - 793150**

Subject: "Construction of Jowai-Bypass with paved shoulder connecting NH-40E at Km 214.00 and NH 44 at Km 58.210 including construction of bridges in the State of Meghalaya" Job No.44E/MG/2020-21/165.
Reg – Stopping of On-going Construction thereof.

Ref: - (i) EE(C)/TB/EST/Pt-II/190/2022/1668; **Date: 25.05.2024**
(ii) EE(C)/TB/EST/Pt-II/190/2022/1688; **Date: 28.05.2024**

Respected Sir,

With reference to your above letter, here are the following compliances for your ready reference:

1. It is to intimate you that during the execution of the above-mentioned project, the dumping of soil excavated throughout the project alignment has been done at designated dumping areas where NOC have been issued and received from the land owners. The same have also been attached herewith for your ready reference. It is also to mentioned that the soil dumped at these designated areas are not the main cause of pollution Myntdu river as they remain intact and compacted and have not been washed away during this rainy season. Also, sandbags have been provided at these dumping areas to prevent the flow of soil to the river.
2. It is to be noted that most of the soil flowing to Myntdu river is from the landslides that occurs along the project alignment due to heavy rainfall. The earth and other fresh loose particles from these landslides are easily washed away by heavy rain and carried forward to the river through the cross drainage works which is unavoidable. As the project is still under construction, it imminent that the hilly terrain will be prone to landslides as protection works like retaining walls have not been fully completed. There has been no direct dumping of soil into the river by the EPC Contractor that may pollute the river.
3. Moreover, the excavation of earthwork for the project has been completed one month prior to the onset of monsoon. There have been no earthwork activities during this monsoon period. In fact, the works carried out during this period are mainly pre-monsoon activities such as construction of retaining walls, cross drainage works, bridges and provision of sand bags at landslide prone areas to prevent soil erosion.
4. The stoppage of work at this point of time will only cause more landslides and soil erosion leading to more unwanted soil.
5. Although, slope protection works like provision of sandbags is currently not within the scope of work; to prevent soil erosion, the EPC Contractor have provided sandbags at various locations of the project alignment at his own cost. The photos of such activities have also been enclosed herewith for your ready reference.

6. It is also to mentioned that after site inspection by the EPC Contractor on 28th May, 2024, it is found out that the water flowing in Myntdu River is muddy brown right from Khliehtyrchi Bridge which is way before reaching the project site. It is therefore unfair to claim that pollution and changing of river colour is solely due to the execution of the above mentioned project. Photos have also been taken from Khliehtyrchi Bridge depicting the colour of the river water for your ready reference.

As per Ref (i) and minutes of meeting held on 28th May, 2024 in the Office of the Executive Engineer, PWD (Roads), Jowai Central Division, Jowai, the EPC Contractor have been instructed to provide more sandbags at vulnerable locations and also to remove loose earth from different stretches. The same will be done once the rain stop in order to ensure safety of the workers. It is also requested to lift off the stoppage of work at site such that the EPC Contractor can execute slope protection and cross drainage works in order to prevent further occurrence of landslides and soil erosion.

Thanking you and assuring you of our very best services and cooperation at all times.

Yours faithfully,

For Dhar Construction Company

Authorised Signatory

Enclosed: As stated above

Copy to:

1. **The Chief Engineer (NH)**, P.W.D(Roads), Meghalaya Shillong for information please.
2. **The Superintending Engineer**, P.W.D(Roads), NH Circle Shillong for information please.

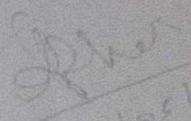
DATE- 10/05/23

NO OBJECTION CERTIFICATE

Kane ka dei ka jingpynshisha naka liang jong ngi ki trai jaka ba don ha
Khlieb - Tyvchi halor ka jingtheh pyndap ia u khyndew ha jaka lajong lyngba ka jingtrei ia
 u surok Jowai By-pass - NH40E at km 214 and NH44 at km 58.21 (na Treiongriang sha
 Khliehtyrshi).

Te naka liang jong ngi ki trai ngi kwah ban pynshai halor kane ba ngim don eiei ban
 pyrshah namar kane kadei na ka bynta ka jingpyndonkam bad ban pynbha iaka jaka lajong katkum
 ka jingibit jong ngi ki trai jaka.

N. DKHAR
 Nigkhly - Akhaur
 Kyrteing & Sign U/KA Trai Jaka.


 10/05/23
 Kyrteing & Sign U/KA Contractor.

DATE- 27/03/24

NO OBJECTION CERTIFICATE

Kane ka dei ka jingpynshisha naka liang jong ngi ki trai jaka ba don ha hoh tait-Treiongriang halor ka jingtheh/pyndap ia u khyndew ha jaka lajong lyngba ka jingtrei ia u surok Jowai By-pass - NH40E at km 214 and NH44 at km 58.21 (na Treiongriang sha Khlichtyrshi).

Te naka liang jong ngi ki trai ngi kwah ban pynshai halor kane ba ngim don eiei ban pyrshah namar kane kadei na ka bynta ka jingpyndonkam bad ban pynbha iaka jaka lajong katkum ka jingibit jong ngi ki trai jaka.

Tuemow Tariang
TUEMOW TARIANG
Kyrteing & Sign U/KA Trai Jaka.

[Signature]
Kyrteing & Sign U/KA Contractor.

DATE- 10/05/23

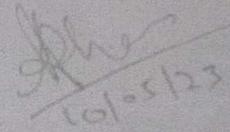
NO OBJECTION CERTIFICATE

Kane ka dei ka jingpynshisha naka liang jong ngi ki trai jaka ba don ha Treiongriang halor ka jingtheh pyndap ia u khyndew ha jaka lajong lyngba ka jingtrei ia u surok Jowai By-pass - NH40E at km 214 and NH44 at km 58.21 (na Treiongriang sha Khlichtyrshi).

Te naka liang jong ngi ki trai ngi kwah ban pynshai halor kane ba ngim don eiei ban pyrshah namar kane kadei na ka bynta ka jingpyndonkam bad ban pynbha iaka jaka lajong katkum ka jingibit jong ngi ki trai jaka.

P. Thma

Peggy Thma
Kyrteing & Sign U/KA Trai Jaka.

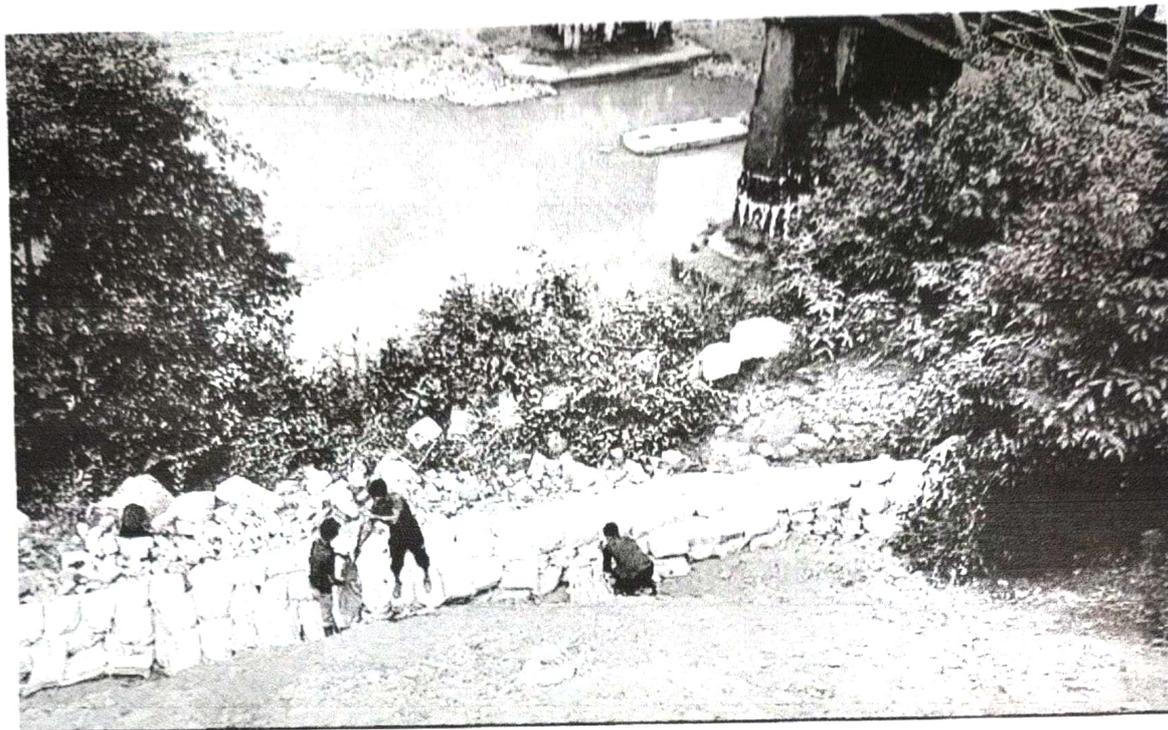

10/05/23

Kyrteing & Sign U/KA Contractor.

27

SITE PHOTOGRAPHS





MYNTDU RIVER AT KHLIEHTYRCHI BRIDGE STRETCH





Latitude: 25.451964
Longitude: 92.191034
Elevation: 1281.14±7 m
Accuracy: 14.0 m
Time: 28-05-2024 15:37

Powered by NoteCam

ANNEXURE 5.

**DHAR CONSTRUCTION
COMPANY**DEMSEINIONG, MACCABE ROAD,
SHILLONG-793011, MEGHALAYA
Cont No+91 7005161432
Email:- dccshg2@gmail.com

DCC/SHG/J165/ 2022-23/111

Date: 24.06.2024

To
The Chairman
Meghalaya State Pollution Control Board
Shillong - 793014**Subject:** "Construction of Jowai-Bypass with paved shoulder connecting NH-40E at Km 214.00 and NH 44 at Km 58.210 including construction of bridges in the State of Meghalaya" Job No.44E/MG/2020-21/165.**Reg – Intimation Letter.****Ref (i) No. MSPCB/TB-30/VOL-I/2022/2023-2024118-A; Date: 30.01.2024****Respected Sir,**

With reference to the subject cited above, we would like to intimate you regarding the observations raised vide Ref(i) as follows:

1. It is to intimate that we have complied to the observations raised vide Ref(i) within 7 days and pre-monsoon activities have been carried out. It is also to intimate that regular inspections and site visits from time to time by the District Administration, PWD Officials and representatives from your kind office has been conducted during the monsoon period. We have complied to all the directions given during the inspection. Although, slope protection works like provision of sandbags is currently not within the scope of work; to prevent soil erosion, the EPC Contractor have provided sandbags at various locations of the project alignment at his own cost for good engineering practice. The photos of such activities have also been enclosed herewith for your ready reference.
2. Also, action has been taken by the Contractor to remove the earth dumped at dumping areas near the river and dumped at other designated areas to prevent its flow into the river.
3. It is also to intimate you that there has been no direct dumping of earth into the Myntdu River by the EPC Contractor. During the execution of the above-mentioned project, the dumping of soil excavated throughout the project alignment has been done at designated dumping areas where NOC have been issued and received from the land owners. The same have also been attached herewith for your ready reference. It is also to mentioned that the soil dumped at these designated areas are not the main cause of pollution of Myntdu river as they remain intact and compacted.
4. Also, the construction of Retaining Wall is taking place progressive along the project alignment in order to prevent the frequent occurrence of landslides. Photos are also enclosed herewith for your ready reference.
5. It is also to intimate you that activities for excavation in earthwork have been completed in all respect since the month of March, 2024.

Thanking you and assuring you of our very best services and cooperation at all times.

Yours faithfully,
For Dhar Construction Company

**Donboklang Khongrymmai
General Manager**

Copy to:

1. The Deputy Commissioner, West Jaintia Hills District for favour of information.
2. The Chief Engineer (NH), P.W.D(Roads), Meghalaya Shillong for favour of information.

**GOVERNMENT OF MEGHALAYA
OFFICE OF THE EXECUTIVE ENGINEER PWD (ROADS)
JOWAI CENTRAL DIVISION JOWAI**

No.EE(C)/TB/EST/Pt-III/190/2022/2045

Dated Jowai, the 4th July 2024

To,

✓ Dhar construction Company
Demseiniong, Maccabe Road, Shillong Shillong-793011
Meghalaya

Sub: Construction of Jowai -Bypass with pave shoulder connecting NH-40E at Km 214.00 and NH-44 at Km 58.210 including Construction of Bridges (Total Length=5.915Km) in the State of Meghalaya. (Job No. 44E/MG/2020-21/165). Directions under section 33(A) of the water (Prevention & Control of Pollution) Act, 1974.

Ref: Memo No. PWCE/NH/24/2013/Pt./158 Dt.28/06/2024 from the Chief Engineer (NH), PWD (Roads), Meghalaya, Shillong addressed to the undersigned.

Sir,

With reference to the subject mentioned above, enclosed please find herewith the letter under reference above along with the enclosure which is self-explanatory and you are directed to take immediate action and ensure compliance to the directives issued by the Meghalaya State Pollution Control Board as per the observations made during the inspection by the Task Force of the Board on the 27th May, 2024.

This is for your kind information and immediate necessary action.

Encl: As stated above

Yours Sincerely



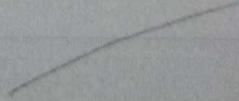
(H Nengnong)
Executive Engineer P.W.D. (Roads)
Jowai Central Division Jowai

Memo No.EE(C)/TB/EST/ARP/129/2021/2045-A

Dated Jowai, the 4th July 2024.

Copy to:-

1. The Chief Engineer (NH), P.W.D (Roads), Meghalaya Shillong for favour of your kind information.
2. The Deputy Commissioner, West Jiantia Hills District, Jowai for favour of your kind information.
3. The Member Secretary, Meghalaya Pollution Control Board, Shillong, 'ARDEN' Lumpyngngad, Shillong -14 for for favour of your kind information.
4. The Superintending Engineer, P.W.D (Roads), National Highway Circle Shillong for favour of your kind information.
5. The Asstt. Executive Engineer P.W.D (Roads), NH Sub-Division, Jowai for your information and necessary action alongwith the enclosures and you are to submit a weekly report on the above matter to the undersigned.


Executive Engineer P.W.D. (Roads)
Jowai Central Division Jowai

33

GOVERNMENT OF MEGHALAYA
OFFICE OF THE CHIEF ENGINEER P.W.D (ROADS)
NATIONAL HIGHWAYS::CENTRAL ROAD BRANCH
MEGHALAYA, SHILLONG

Email Address: cenhpwd@gmail.com

No.PW/CE/NH/24/2013/Pt/158

Dated Shillong the 28th June, 2024.

To, ✓
The Superintending Engineer PWD (Roads)
National Highway Circle, Shillong.

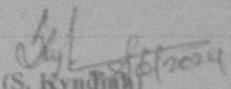
Sub: "Construction of Jowai-Bypass with paved shoulder connecting NH40E at Km 214.00 and NH-44 at Km 58.210 including construction of three bridges (Total Length = 5.915 Km) in the State of Meghalaya on EPC mode" Job No.44E/MG/2020-21/165" – Directions under section 33(A) of the water (Prevention & Control of Pollution) Act, 1974.

Ref: letter No. MPCB/TB-7(B)/Vol-I/2021/2024-2025/49 Dt. 25.06.2024.

With reference to the subject cited above, enclosed please find herewith the letter received from the Meghalaya State Pollution Control Board regarding the observation made during the inspection by the Task Force of the Board on the 27th May, 2024 of the above noted work. In this connection, you are requested to look into the matter and do the needful.

This is for your information and necessary action.

Encl: As stated above.


(S. Kyndiah)
Chief Engineer (NH) P.W.D (Roads)
Meghalaya Shillong.

Memo No.PW/CE/NH/24/2013/Pt/158-A
Copy to :

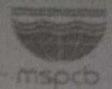
Dated Shillong the 28th June, 2024.

The Executive Engineer P.W.D (Roads) Jowai Central Division, Jowai for
information and necessary and action. (Encl: As above)

Chief Engineer (NH) P.W.D (Roads)
Meghalaya Shillong.

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya
 'ARDE' Lumpyngard, Shillong - 793014
 Website : <http://megspcb.gov.in>



mspcb

MPCB/DIR/DIR/NO.1/2024/2024/2025 49

TOP PRIORITY
 Dated Shillong, the 25th June, 2024

✓
 The Chief Engineer (NH),
 Public Works Department (Roads),
 Meghalaya at Shillong.

Sub: **DIRECTIONS UNDER SECTION 33(A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974**

1. Whereas, Section 24 (1a) of the Water (Prevention & Control of Pollution) Act, 1974 prohibits the use of stream or well for disposal of polluting matter, etc "no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards as may be laid down by the State Board to enter (whether directly or indirectly) into any stream or well or sewer or on land";

2. Whereas, Section 24 (1b) of the Water (Prevention & Control of Pollution) Act, 1974 prohibits the use of stream or well for disposal of polluting matter, etc "no person shall knowingly cause or permit to enter into any stream any other matter which may tend, either directly or in combination with similar matters, to impede the proper flow of the water of the stream in a manner leading or likely to lead to a substantial aggravation of pollution due to other causes or of its consequences";

3. WHEREAS, Ministry of Environment, Forest and Climate Change has notified "Construction and Demolition Waste Management Rules, 2016" vide GSR 317(E), dated 29th March, 2016 henceforth known as the said rules; and

4. Whereas, as per Sub Rule (2) of Rule (5) of the Construction Waste & Demolition Rules, 2016 states that "The service providers shall remove all construction and demolition waste and clean the area every day, if possible, or depending upon the duration of the work, the quantity and type of waste generated, appropriate storage and collection; a reasonable timeframe shall be worked out in consultation with the concerned local authority";

5. Whereas, observations made during the inspection of the Task Force of the Board on 27th May, 2024 regarding the Construction of Jowai-Bypass with pave shoulder connecting NH-40E and NH-44 by M/S Dhar Construction Company revealed that:

1. The river water exhibited noticeable turbidity with a murky appearance at Livingnang, Myntdu Bridge, and Jowai-Dawki Road, indicating high levels of suspended solids. Excavated earth was dumped in many areas near River Myntdu. A visible layer of sediment was observed on the riverbed near the construction site.

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya
"ARDEN" Lumphunggad, Shillong - 793014
Website : <http://megspcb.gov.in>



- ii. The inspection revealed inadequate sediment control measures along the construction site. Only a portion of 200 meters of sandbags were provided as sediment traps. Runoff pathways were observed leading directly from the construction site into the river.
- iii. Improper disposal of construction debris and waste was noted. Piles of waste materials were found near the riverbank.
- iv. Preliminary water samples were collected and tested for common pollutants. The tests revealed elevated levels of turbidity, suggesting contamination from construction activities.

Now, therefore, in exercise of the power conferred under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974, it is hereby directed as following:

- i. **Immediate Cease of Contaminating Activities:** Halt construction activities that are directly causing pollution until appropriate measures are implemented.
- ii. **Installation of Sediment Control Structures:** Construct proper safety measures like retaining walls, drainage systems, and settling tanks to arrest landslides and runoff from the road construction site along the banks of the Myntdu in Treinching, Myntdu Bridge, and Jowai-Dawki Road.
- iii. **Proper Waste Management:** Ensure proper disposal and management of construction waste away from the riverbank.
- iv. Furnish a copy of Muck disposal and management plan along with GPS maps etc, prepared under approved DPR of the project.
- v. **Machinery Maintenance:** Implement regular maintenance of construction machinery to prevent oil leaks and ensure machinery is parked on impermeable surfaces.
- vi. **Training and Awareness:** Conduct training sessions for construction workers on environmental protection practices and pollution control.
- vii. To ensure that the contractor do not flout environmental norms, since contract work has been awarded by your office.

Action taken report in this regard is to be submitted at the earliest.

R. NAINAMALAI, IFS
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Dated Shillong, the June, 2024

Memo No. MSPCB/TB-7/BI/VOL-1/2024-2025/2025

Copy to:

1. The Deputy Commissioner, West Jaintia Hills District, Jowai for kind information and necessary

CHAIRMAN

Handwritten notes:
 ACCORD
 AS per up draft
 to SE HW & EE (3/6)
 2/6
 SK
 2/6/24
 2/6

**DHAR CONSTRUCTION
COMPANY**

DEMSEINIONG, MACCABE ROAD,
SHILLONG-793011, MEGHALAYA
Cont No+91 7005161432
Email: - dccshg2@gmail.com

DCC/SHG/J165/2022-23/135**Date: 02.08.2024**

To
**The Executive Engineer P.W.D (Roads),
Jowai Central Division, Jowai
Jowai - 793150**

Subject: "Construction of Jowai-Bypass with paved shoulder connecting NH-40E at Km 214.00 and NH 44 at Km 58.210 including construction of bridges in the State of Meghalaya" Job No.44E/MG/2020-21/165.

Reg - Directions under section 33(A) of the water (Prevention & Control of Pollution) Act, 1974.

Ref: (i) No.EE(C)/TB/EST/Pt-II/190/2022/2045; Date: 04.07.2024

Respected Sir,

With reference to the subject cited above, we would like to inform you that we have complied to the observations raised vide Ref (i) as follows:

1. All construction activities related to excavation of earthwork for the project alignment has been stopped as such activities have been completed since March, 2024.
2. Although, slope protection works like provision of sandbags is currently not within the scope of work; to prevent soil erosion, the EPC Contractor have provided sandbags at various locations of the project alignment at his own cost for good engineering practice. The photos of such activities have also been enclosed herewith for your ready reference. Also, the construction of Retaining Wall is taking place progressive along the project alignment in order to prevent the frequent occurrence of landslides. Photos are also enclosed herewith for your ready reference.
3. Action has been taken by the Contractor to remove the earth dumped at dumping areas near the river and dumped at other designated areas to prevent its flow into the river. The dumping of soil excavated throughout the project alignment has been done and compacted at designated dumping areas where NOC have been issued and received from the land owners. The same have also been attached herewith for your ready reference.
4. Regular maintenance has been done for all machineries mobilise for the above mentioned project in order to prevent any leakage of oil and grease.
5. All workers have also been properly made aware and train from time to time to prevent them from causing any harm or pollution to the environment during the execution of their various activities.

Thanking you and assuring you our very best cooperation at all times.

Yours faithfully,
For Dhar Construction Company



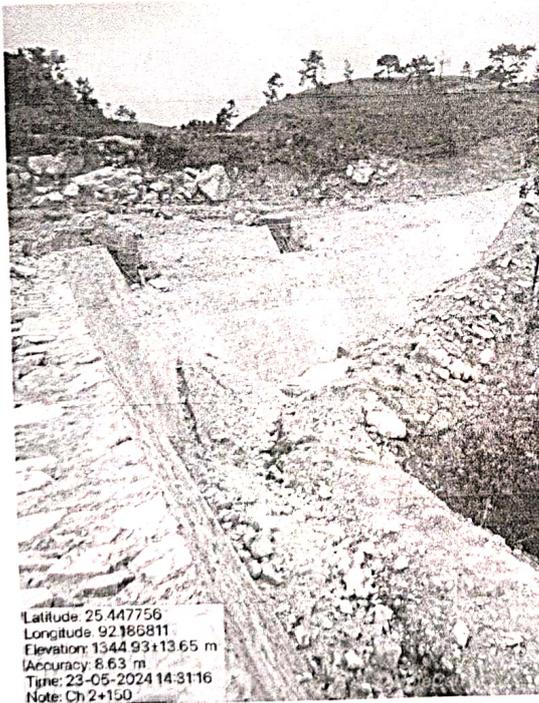
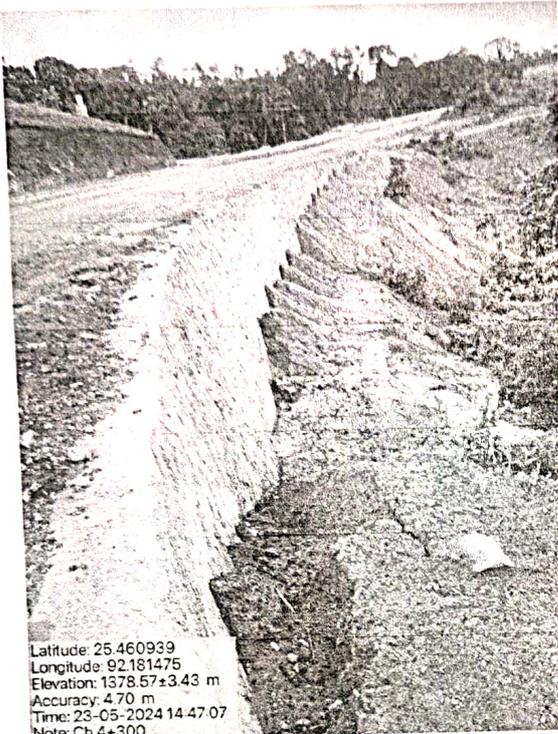
Authorised Signatory

Enclosed: - As stated above.

SITE PHOTOGRAPHS







DATE: 10/05/23

NO OBJECTION CERTIFICATE

Kane ka dei ka jingpynshisha naka liang jong ngi ki trai jaka ba don ha Treiongriang halor ka jingtheh pyndap ia u khyndew ha jaka lajong lyngba ka jingtrei ia u surok Jowai By-pass - NH40E at km 214 and NH44 at km 58.21 (na Treiongriang sha Khlichtyrshi).

Te naka liang jong ngi ki trai ngi kwah ban pynshai halor kane ba ngim don eiei ban pyrshah namar kane kadei na ka bynta ka jingpyndonkam bad ban pynbha iaka jaka lajong katkum ka jingibit jong ngi ki trai jaka.

P. Thma

Peggy Thma
Kyrteeng & Sign U/KA Trai Jaka.


10/05/23

Kyrteeng & Sign U/KA Contractor.

DATE- 27/03/24

NO OBJECTION CERTIFICATE

Kane ka dei ka jingpynshisha naka liang jong ngi ki trai jaka ba don ha Chohngit-Treiongriang halor ka jingtheh/pyndap ia u khyndew ha jaka lajong lyngba ka jingtrei ia u surok Jowai By-pass - NH40E at km 214 and NH44 at km 58.21 (na Treiongriang sha Khliehtyrshi).

Te naka liang jong ngi ki trai ngi kwah ban pynshai halor kane ba ngim don eiei ban pyrshah namar kane kadei na ka bynta ka jingpyndonkam bad ban pynbha iaka jaka lajong katkum ka jingibit jong ngi ki trai jaka.

Tue Mon Tariang
TUE MON TARIANG
Kyrteeng & Sign U/KA Trai Jaka.

[Signature]
Kyrteeng & Sign U/KA Contractor.

DATE- 10/05/23

NO OBJECTION CERTIFICATE

Kane ka dei ka jingpynshisha naka liang jong ngi ki trai jaka ba don ha
Khlich-Tyachi halor ka jingtheh pyndap ia u khyndew ha jaka lajong lyngba ka jingtrei ia
u surok Jowai By-pass - NH40E at km 214 and NH44 at km 58.21 (na Treiongriang sha
Khlichtyrshi).

Te naka liang jong ngi ki trai ngi kwah ban pynshai halor kane ba ngim don eiei ban
pyrshah namar kane kadei na ka bynta ka jingpyndonkam bad ban pynbha iaka jaka lajong katkum
ka jingibit jong ngi ki trai jaka.

N-DKHAR
Nigkhay Akhar
Kyrteing & Sign U/KA Trai Jaka.

[Signature]
10/05/23
Kyrteing & Sign U/KA Contractor.

(43)

ANNEXURE 8.**DHAR CONSTRUCTION
COMPANY**DEMSEINIONG, MACCABE ROAD,
SHILLONG-793011, MEGHALAYA
Cont No+91 7005161432
Email: - dccshg2@gmail.com

DCC/SHG/J165/ 2022-23/154

Date: 26.11.2024

To

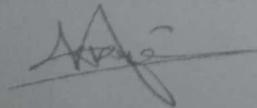
**The Executive Engineer P.W.D (Roads),
Jowai Central Division, Jowai
Meghalaya - 793150****Subject:** "Construction of Jowai-Bypass with paved shoulder connecting NH-40E at Km 214.00 and NH 44 at Km 58.210 including construction of bridges in the State of Meghalaya" Job No.44E/MG/2020-21/165.**Reg – Preventative Measures as per Joint Inspection Report (in PIL No.6 of 2024, Registrar General, High Court of Meghalaya, Shillong Versus State of Meghalaya).****Respected Sir,**

With reference to the subject cited above, we would like to comply herewith to the Preventive Measures raised in the Joint Inspection Report by Amicus Curia conducted on 14.10.2024 as follows:

1. **Ch. 2+610 Km & 4+520 Km** – The loose soil in the downhill side beyond the retaining wall has been removed.
2. **Ch. 3+000 Km & 4+210 Km** – To prevent erosion and sliding of downhill side, sand bag palasiding has been provided at these locations.
3. **Ch. 3+100 Km** – The sand bag palasiding length and height at this location has been extended and raised as per instructions given.
4. **Ch. 2+980 Km** – Loose soil at this location has been removed and the slope is maintained with sand bag palasiding to prevent erosion and sliding of downhill side.
5. **Ch. 2+810 Km & 2+840 Km** – At these locations, the sand bag palasiding length has been extended and the height of the sand bag palasiding has also been raised.
6. **Ch. 2+725 Km** – Provision of sand bag palasiding at this location has been completed.
7. **Ch. 2+545 Km** – The slope of the downhill side has been maintained but the debris along the bank of the river could not be removed due to opposition from the complainants i.e., Khooid Ya Ka Wah Myntdu.
8. **Ch. 2+060 Km & Ch. 0+260 Km** – The debris at these locations could not be removed due to opposition from the complainants i.e., Khooid Ya Ka Wah Myntdu.

Thanking you and assuring you of our very best services and cooperation at all times.

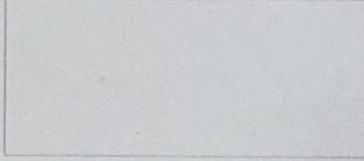
Yours faithfully,

For Dhar Construction Company

**Donboklang Khongrymmai
General Manager**

Copy to:

1. **The Superintending Engineer, P.W.D (Roads), National Highway Circle, Shillong – 793001** for your kind information.

POWER OF ATTORNEY (VAKALATNAMA)



IN THE COURT OF NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH AT NEW DELHI

.....Plaintiff
Complainant
SHRI KHR. OO L. PARIAT.....Petitioner Application

VERSUS

.....Defendant
Respondent
STATE OF MEGHALAYA & ORS......Plaintiff

Engaged for RESPONDENT 9.....Claim/Charge.....

Know all to whom these presents shall that I/we M/S DHAR CONSTRUCTION COMPANY

appoint Shri S. DEB, H. NONGPLUH, S. DHAR

hereinafter called the advocate to be the advocate for the above mentioned cases to do all following acts and deeds and things or any that is to say.

1. To act appear and plead in above mentioned case in this court or any other court in which the same may be tried and heard in the instances or in appeal letter patent appeal or review revision or execution, or any other stage of its progress until its final decision .
2. To present pleading appeals, Letters patent appeals, Cross- Objections or petition for execution, revision withdraw compromise or other petition or affidavits or other documents as shall be deemed necessary or advisable for the prosecution of the said in all its stages.
2. To withdraw or compromise the said case or submit to arbitration any difference dispute that shall arise touching or in any Matter relating to the said case.
3. To receive money and grand receipt therefore and to do all other acts and things which may be necessary to be done for the progress as in the course of the prosecution of the said case.
4. To employ any other Legal Practitioner authorizing him to exercise the power an authorities hereby confirmed on the Advocate when ever he may think fit to do so.

AND I/we hereby agree ratify whatever agree ratify whatever the Advocate or his substitute shall do in the promise and in this connection.

AND I/we hereby agree not hold the Advocate or his substitute responsible for the result of the said case in consequences of his absence from the court when the said case is called up for hearing.

AND I/we hereby agree that in the event of the whole or any part of the fee agreed by me to be paid to the Advocate remaining unpaid he shall be entitled withdraw from the prosecution of the said case until the same is paid. The said Advocate shall entitled to all cost adjournment recoverable from the opposing party.

IN WITNESS WHEREOF I/we here to set our hand to these presents the contents of which have been explained to and understood by me/us.

This the 20th day of August 2025

ACCEPTED

ADVOCATE

S. Deb, H. Nongpluh, S. Dhar

Signature or Thumb Impression)

